

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.01**  
**C.P. (IB)No.27/BB/2024**

**IN THE MATTER OF:**

M/s. Teleperformance Business Services India Ltd. ... Petitioner  
Vs.  
M/s. Think & Learn Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Sukrit Kapoor with  
Shri Abhishek Bagga  
For the Respondent : Shri Promod Nair, Sr. Adv. With  
Shri Yashowardhan Dixit

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and the Ld. Senior Counsel for Respondent.
2. Ld. Counsel for the Petitioner has completed his part of arguments on behalf of the Petitioner. Ld. Senior Counsel for the Respondent submits that out of the total unpaid operational debt mentioned in Form-5 of the Petition, i.e. Rs.5,03,91,623/-, an amount of Rs.1,50,00,000/- has already been paid. In this regard, Ld. Counsel for the Petitioner clarifies that the amount mentioned in the Petition is after considering the amount which has already been paid.
3. The matter has been partly heard. Ld. Senior Counsel for the Respondent seeks one week's time to report settlement in the matter. Therefore, one week's time is granted for the same. Both the parties are directed to file joint memo in respect of the settlement, if any, well before the next date of hearing.
4. List the matter on **30.04.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma